

16.12.2020

Present order shall dispose off the bail application of accused Ishrat s/o Jhumman.

Present: Ld. APP for State.  
Counsel for applicant (through Webex).

It is argued by counsel for accused that accused is in custody since 06.11.2020. It is further stated that accused has falsely implicated in this case. It is further stated that nothing has been recovered from the possession of accused. It is further stated that accused is not required for custodial interrogation and that accused may be released on bail.

In reply thereof, it is stated by the IO that accused was arrested by PS Milak Rampur, UP and stolen vehicle was recovered from the possession of accused. It is further stated that accused has involvement in 04 other cases and a habitual offender. It is further stated that charge-sheet has already been filed in the present case. It is further stated that if accused released on bail, he may jump the bail.

Heard the arguments through VC and perused the record.

Considering the fact that accused is in JC since 06.11.2020 and recovery has already been effected. Further, charge-sheet has already been filed in the present case. Further, in view of the ongoing Covid pandemic conclusion of trial may take some time. In view of the same, no fruitful purpose will be achieved by keeping the accused in custody. In view of the same, accused Ishrat s/o Jhumman be released on bail, subject to furnishing of bail bond and one surety for a sum of Rs. 20,000/- and further bail is granted subject to the conditions that:-

1. He shall not threaten or influence the witnesses.
2. He shall join the investigation as and when he is called upon by the IO.
3. He shall not tamper with evidence.
4. He shall appear before this court on each and every date of hearing.
5. He shall further intimate the court about change of his or his surety's address.

Application is disposed off accordingly.

Let copy of this order be sent to concerned Jail Supt. for information to accused.

Let the copy of this order be uploaded on the official website of District Court.

Computer Branch is directed to comply accordingly.

BHARAT  
AGGARWAL

Digitally signed  
by BHARAT  
AGGARWAL  
Date:  
2020.12.16  
14:34:35 -0300

(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
16.12.2020

State vs. Kunal Bedi s/o Lt. Sandeep Bedi  
e-FIR No. 28932/20  
PS. Jagatpuri  
U/s. 379/411/34 IPC

16.12.2020

Present order shall dispose off the bail application of accused Kunal Bedi s/o Lt. Sandeep Bedi.

Present: Ld. APP for State.  
Counsel for applicant (through Webex).

It is argued by counsel for accused that accused is in custody since 25.11.2020. It is further stated that accused has falsely implicated in this case. It is further stated that accused is not required for custodial interrogation and that accused may be released on bail.

In reply thereof, it is stated by the IO that accused was arrested by PS Kotwali in DD no. 48A and stolen vehicle was recovered from the possession of accused. It is further stated that if accused released on bail, he may jump the bail.

Heard the arguments through VC and perused the record.

Considering the fact that accused is in JC since 25.11.2020 and recovery has already been effected. Further, in view of the ongoing Covid pandemic conclusion of trial may take some time. In view of the same, no fruitful purpose will be achieved by keeping the accused in custody. In view of the same, accused Kunal Bedi s/o Lt. Sandeep Bedi be released on bail, subject to furnishing of bail bond and one surety for a sum of Rs. 10,000/- and further bail is granted subject to the conditions that:-

1. He shall not threaten or influence the witnesses.
2. He shall join the investigation as and when he is called upon by the IO.
3. He shall not tamper with evidence.
4. He shall appear before this court on each and every date of hearing.
5. He shall further intimate the court about change of his or his surety's address.

Application is disposed off accordingly.

Let copy of this order be sent to concerned Jail Supt. for information to accused.

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Date:  
2020.12.16  
14:34:59 -0300

(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
16.12.2020